

Maharashtra Infrastructure Finance Corporation

823. SHRI ASHOK NAMDEORAO MOHOL :
 SHRI D.S. AHIRE :
 SHRI MADHAV RAO PATIL :
 SHRI VITHAL TUPE :
 SHRI ABHAYSINH S. BHONSLE :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Union Government have received any proposal from the Government of Maharashtra for setting up of Maharashtra Infrastructure Finance Corporation;

(b) if so, the details thereof; and

(c) the present status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) No specific proposal has been received from the Government of Maharashtra for setting up of Maharashtra Infrastructure Finance Corporation. However, a proposal was received from Government of Maharashtra for setting up of a Financial Intermediary at the State Level in the form of Trust Fund.

(b) and (c) The Government of Maharashtra had proposed setting up of a Financial Intermediary at the State level in the form of a Trust Fund with an initial corpus of Rs. 150 crores, for financing Urban infrastructure. The Trust Fund was to be managed by an Asset Management Company with an Equity of Rs. 1 crore. The Financial Institutions viz. HDFC, ICICI and IL&FS were together to contribute 51% of the corpus and 51% of the equity of the Asset Management Company. The balance contribution of 49% was to be made by the Mumbai Metropolitan Regional Development Authority (MMRDA) and Government of Maharashtra.

The proposal was recommended to World Bank through Ministry of Finance (Department of Economic Affairs) in December, 1996. However, in April, 1997 the World Bank had advised all concerned agencies to hold off the project preparation work until agreements on institutional arrangements are finalised.

Buildings on Agriculture Land

824. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the reply given to USQ No. 5142 dated 11.9.98 regarding 'buildings on agricultural land' and state:

(a) the number of warrant of possessions executed in respect of districts South and South-West;

(b) the number of cases pending in the Court of Revenue Assistants; and

(c) the number of cases where Revenue Assistants/SDMs orders were set aside by the Court of Collectors in Delhi, district-wise, during the last ten years and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) :

- (a) District South — 29
 Distt. South-West — 1
 (b) 3877 Nos.
 (c)

District	No. of cases
1. North	—
2. North-West	9
3. North-East	—
4. West	1
5. South-West	7
6. South	—
7. East	—
8. New Delhi	—
9. Central	—

Out of 7 cases in South-West District appeal has been filed in 6 cases. In one case, Panchayat Deptt. has decided to drop proceedings.

Allotment of Janata DDA Flats

825. SHRI NADENDLA BHASKARA RAO :
 SHRI MADHAVRAO PATIL :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the number of allottees taken possession of flats in Janata category of DDA in Kondli Gheroli;

(b) the time taken by DDA in completing all the formalities for handing over of possession of flats to the allottees;